

(a) whether it is a fact that the Coal India Limited has taken a decision to make an additional investment of 1406 billion dollars for increasing the production of coal during the next five years in the country;

(b) if so, the facts in this regard; and

(c) the annual increase assessed in the production of coal in the country, as a result of this investment?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) and (b) As per Annual Plan, 2012-13 & XII Plan (2012-17), document of Ministry of Coal, CIL have proposed for an investment/ capital outlay of Rs. 25400.00 crores for the plan period. In addition, CIL has also kept an ad-hoc provision of Rs. 35000.00 crores for acquisition of assets abroad and development of coal blocks in Mozambique.

(c) As per the Annual Plan 2012-13 & XII Plan, 2012-17 document the coal production is envisaged to increase from 435.84 million tonnes (Provisional) in the terminal year of XI plan i.e. 2011-12 to 615 million tonnes in the terminal year of 12th plan i.e. 2016-17. Thus there may be an average increase of about 36 million per annum during 12th Five Year Plan.

Coal to UMPPs

†4048. SHRI SHIVANAND TIWARI:

SHRI RAM JETHMALANI:

Will the Minister of COAL be pleased to state:

(a) whether it is a fact that coal mines have been allocated to several Ultra Mega Power Projects (UMPPs) in the country;

(b) if so, the projects which have been allocated coal mines by March, 2012;

(c) whether it is also a fact that there are clear cut guidelines regarding the use of coal produced from these allocated mines; and

(d) if so, the details of these guidelines and the projects in which violation of these guidelines is being observed?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) Yes, Sir.

†Original notice of the question was received in Hindi.

(b) 10 Coal blocks in respect of five Ultra Mega Power Projects (UMPPs) in the States of Madhya Pradesh, Jharkhand, Chhattisgarh and Orissa, have been allocated.

(c) and (d) Inter-alia, the terms and conditions in the allocation letters for UMPP stipulates the following:

- (i) The coal produced from the coal blocks would be exclusively used in the respective UMPPs.
- (ii) The Company will use the middlings generated in the process of washing for power generation i.e. the useable middlings/rejects generated during beneficiation shall be used captively by the allocattee. The modalities of disposal of surplus coal/middling/rejects, if any, would be as per the prevailing policy/instructions of the Government at the relevant point in time and could also include handing over such surplus coal/middlings/rejects to the local CIL subsidiary or to any person designated by it at a transfer price to be determined by the Government.
- (iii) No coal shall be sold, delivered, transferred or disposed off except for the stated captive mining purposes and except with the previous approval of the Central Government.

There has been no violation of the above terms and conditions of the allocation letter in any of the projects.

Coal evacuation

4049. SHRI MOHD. ALI KHAN: Will the Minister of COAL be pleased to state:

- (a) whether 47 per cent of coal is being dispatched by rail, 30 per cent by road, 20 per cent by merry-go-round and 3 per cent by belt and rope way; and
- (b) if so, the details thereof, State-wise, especially in Andhra Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) and (b) The annual coal movement plan of Ministry of Coal for various modes is prepared coal company-wise for overall dispatch and not State-wise. Actual mode-wise dispatch figures are also maintained accordingly.